

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Service Tax Appeal No.53048 of 2018 (SM)

[Arising out of Order-in-Appeal No.BHO-EXCUS-001-APP-142-18-19 dated 29.06.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Customs and Central Excise, Bhopal (M.P.)]

M/s. Suvi Builders Pvt. Ltd.,
Flat No.F-3, Subhag Homes,
Plot No.275, Sarvdharm, A-Sector,
Kolar Road, Bhopal.

Appellant

VERSUS

**Commissioner of Central Goods &
Service Tax and Customs and Central Excise,**
GST Bhawan, 48, Administrative Area,
Arera Hills, Bhopal-462 011.

Respondent

APPEARANCE:

None for the appellant.

Shri Mahesh Bhardwaj, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51841/2021

DATE OF HEARING/DECISION:24.09.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

